

FORMA
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s VIJAY ENGINEERING ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the corporate debtor	VIJAY ENGINEERING ENTERPRISES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14 th June, 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51503MH2001PTC132334
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 25, Pragati Colony, Rajiv Nagar, Wardha Road, Nagpur 440025
6.	Insolvency commencement date in respect of corporate debtor	Date of Order : 9th August 2019 Date of Receipt of order : 16th August 2019
7.	Estimated date of closure of insolvency resolution process	4th February 2020 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Minita D. Raja IBBI/IPA-00 1/IP-P00635/2017- 18/11088
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg Address: Plot No. 138, Charukeshi Apartment, Flat No.18, Khare Town, Dharampeth Nagpur; 440 010 Email: minita_9raja@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address: Plot No. 138, Charukeshi Apartment, Flat No. 18, Khare Town, Dharampeth Nagpur; 440 010 Email: ip.veepl@gmail.com
11.	Last date for submission of claims	30th August 2019 (14 days from the date of appointment of Interim Resolution Professional i.e. 16/08/2019, the date on which order of Hon'ble NCLT received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6 A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Same as mentioned in point no10 (b) Not Applicable

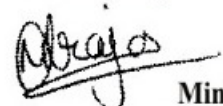
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s VIJAY ENGINEERING ENTERPRISES PRIVATE LIMITED** on **9th August 2019**.

The creditors of M/s VIJAY ENGINEERING ENTERPRISES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or **30th August 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form C A. **Not Applicable as per information available with IRP.**

Submission of false or misleading proofs of claim shall attract penalties.



Minita Raja

Interim Resolution Professional

IBBI/IPA-00 1/IP-P00635/2017- 18/11088

Date: August 18,2019

Place: Nagpur